



Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15553 of 2026

Certificate No. 9133 of 2026

National Securities Depository Ltd.
4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai – 400013

Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street
Fort, Mumbai – 400001

**The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.**

1. Whereas a Recovery Certificate No. 9133 of 2026 dated June 04, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of Rs. 5,31,000/- (Rupees Five Lakh Thirty-One Thousand Only) along with interest/ costs/charges /expenses etc. against Pragnesh Bhupendrabhai Thakkar (PAN – AEVPT7357L) ('Defaulter') and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated June 04, 2026 has been issued to the Defaulter.

Description of Dues	Amount (In Rupees)
Penalty imposed on Shri Pragnesh Bhupendrabhai Thakkar (PAN – AEVPT7357L) by AO vide Order No. Order/AK/DS/2025-26/31983 dated January 21, 2026 in the matter of Trading in Illiquid Stock Options at BSE	5,00,000/-
Interest from January 2026 to June 2026 @ 1% per month	30,000/-
Recovery cost	1,000/-
Total	5,31,000/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.





AP No. 15553 of 2026

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you; and
 - All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
4. It is further ordered with immediate effect that No Debit shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:
- Details of all the Accounts/folios held by the Defaulter with you;
 - Copy of the Account Statement/s; and
 - Confirmation of Attachment of the said accounts/folios.
6. If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/folio with you.
7. If the Defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
8. You are also directed to immediately attach any new account/s opened or folio/s created for the Defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
9. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 14th Day of July, 2026.

SEAL



J. Ashok Kumar

RECOVERY OFFICER

KAM J. ASHOK KUMAR

जे. अशोक कुमार
Recovery Officer Page 2 of 3

वसुली अधिकारी

Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई



Copy to:

Shri Pragnesh Bhupendrabhai Thakkar

No. 8/ A, Bharti Society, Opposite
Gurjari Hotel, Patan, Gujarat - 384265

